

7

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.2205/93

New Delhi this 3rd June, 1994

CORAM:

Hon'ble Mr.S.R.Adige, Member(A)

Shri Kishan Bahadur,  
s/o Late Shri Ram Bahadur,  
r/o-240, Jawahar Leather Store,  
P.O. Lane, Sadar Bazar

Delhi 110006

.....Applicant.

By Shri Dinesh Kumar, Advocate

Versus

1. Union of India,  
through its Secretary,  
Ministry of Health and Family Welfare,  
Nirman Bhawan,  
New Delhi.
2. The Director General  
(Health Services)  
Ministry of Health & Family Welfare,  
Government of India, Nirman Bhawan,  
New Delhi.
3. The Additional Director,  
Health Scheme Estt.((Non-Gazetted Section)  
Govt. of India,  
Nirman Bhawan, New Delhi.
4. Administrative Officer(NG)  
Health Scheme Estt.(Non-Gazetted Section)  
Govt. of India,  
Nirman Bhawan, New Delhi .....Respondents.

By Advocate Shri V.S.R.Krishna

ORDER

This is an application filed by Shri Krishan Bahadur, s/o Late Shri Ram Bahadur praying for compassionate appointment consequent to the demise of his father on 2.12.90 while in service leaving behind the applicant himself and his mother <sup>Shanti Maya</sup>.

2. From the counter affidavit filed by the respondents, it appears that Shri Ram Bahadur left behind two wives both named Shanti Maya, and both of them claim to be the legal heir<sup>in</sup> of the deceased Govt. employee. Both of them have submitted documents

8

in support of their claims including succession certificates.

3. In O.A.2564/93, Smt.Shanti Maya has prayed for release of payments of GPF, gratuity, DCRG, family pension etc. to her but in view of the existence of a dispute between the two wives of the deceased Govt. employee, both claiming to be his legal heir, the Tribunal in its judgment dated 3.6.94 in the said O.A. has declined to interfere till the dispute is finally settled and the applicant produces unimpeachable title to the estate of <sup>the</sup> Late Shri Ram Bahadur.

4. Under the circumstances, till such time <sup>as</sup> this dispute is settled, any direction to the respondents to grant compassionate appointment to the applicant would not be warranted, and this application is accordingly dismissed. No costs.

*S.R. Adige*  
( S.R.ADIGE )  
MEMBER (A)

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2